

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

TWENTY-SIXTH REPORT

(Presented on 14.3.2007)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-sixth Report.

2. The Committee met on 12 March, 2007 for allocation of time under rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Sarvashri P. Karunakaran and Tapir Gao, M.Ps.

Allocation of time to Resolutions

3. The Committee recommend allocation of time to two resolutions as follows :-

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|------|---|---|---------|
| (i) | Resolution by Shri P. Karunakaran regarding implementation of the recommendations of the National Commission on Farmers. | - | 2 hours |
| (ii) | Resolution by Shri Tapir Gao regarding inclusion of the State of Arunachal Pradesh in the Sixth Schedule to the Constitution. | - | 2 hours |

Recommendation

4. The Committee recommend that the allocation of time to two resolutions, as shown in paragraph 3 above, be agreed to by the House.

NEW DELHI;

12 March, 2007

21 Phalguna, 1928 (Saka)

CHARNJIT SINGH ATWAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.